

Starred LAQ No. 002B tabled by Shri. Vijay Sardesai, MLA, (Fatorda Constituency) and Shri Carlos Ferreira, MLA, (Aldona Constituency) to be answered on 16.01.2026.

**SUB:- NIGHTCLUBS REGISTERED WITH THE TOURISM DEPARTMENT**

<b>SR. No.</b>	<b>QUESTION</b>	<b>ANSWER</b>
	Will the Minister for Tourism be pleased to state:	By Shri. Rohan Khaunte, Minister for Tourism
a)	The details of all nightclubs, pubs, discos, and similar establishments registered with the Tourism Department in the State, indicating the name of the establishment, survey number of the property, floor on which the establishment is operating, approved seating capacity, and approved dance floor capacity;	Sir, Night clubs, Pubs, Dance Bars does not come under ambit of GRTTA, 1982.
b)	Whether any No Objection Certificate or permission under the Goa Registration of Tourist Trade Act has been granted to the establishment known as Birch by Romeo Lane situated on land bearing Survey No. 159/1 of Arpora village, Bardez Taluka; if so, furnish a copy of the said permission;	No permissions / NOC under GRTTA, 1982 has been granted to Birch By Romeo Lane.
(c)	Furnish copies of the file notings and records relating to the grant of the aforesaid No Objection Certificate or permission;	Not applicable in view of "b" above.
(d)	Furnish a copy of the application submitted for the grant of the said No Objection Certificate or permission along with annexures submitted therewith; and	Not applicable in view of "b" above.
(e)	Furnish details of nightclubs, pubs, and discos found operating without valid registration or permission in the State, along with details of action taken against such establishments and whether Govt is aware of Dance Bars operating in the coastal belt of the State?	Night clubs, Pubs, Dance Bars does not come under the ambit of GRTTA, 1982.